

(a) whether it is a fact that the imported edible oils have not the traditional odour and tests as the indigenous edible oils and these are, therefore, not generally accepted by the consumers; and

(b) whether Government are aware that most of the imported edible oils are being used in blending and mixing with indigenous edible oils by traders and agencies who are earning huge profits from the sale of the blended oils by marketing them under the level of indigenous edible oils?

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI BRAJ MOHAN MOHANTY):

(a) and (b) Imported edible oils have been finding increasing greater acceptance by the consumers in the country. This is shown by the fact that as against only about 93,000 tonnes of imported oils lifted by the various State Governments for public distribution during the Oil-Year 1978-79, over 3.5 lakh tonnes of these oils were lifted by them during the Oil-Year 1979-80 (which ended on the 31st October, 1980).

It would not be correct to say that most edible oils, imported in the country, go for illegal blending. Whenever any specific instances of such blending comes to the notice of Government, appropriate action is taken.

#### **Vigilance over public distribution system**

2356. SHRI MURLIDHAR CHANDRAKANT BHANDARE: Will the Minister of CIVIL SUPPLIES be pleased to state whether Government are proposing to take help, on voluntary basis, from the teachers of the primary and secondary schools to keep vigilance over the working of the public distribution system?

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI BRAJ MOHAN MOHANTY): No, Sir.

#### **Internal Air Routes to Private Enterprises**

2357. SHRI MURLIDHAR CHANDRAKANT BHANDARE: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Government propose to entrust some internal air routes to private enterprises;

(b) if so, whether Government have insisted on the parties not to use Dakotas on these internal routes; and

(c) if so, what are the details in this regard?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) No, Sir.

(b) and (c) Do not arise.

#### **Government Hotels running into losses**

2358. SHRI MURLIDHAR CHANDRAKANT BHANDARE: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the private hoteliers are earning profits while the Central Government run hotels are incurring losses;

(b) if so, whether Government propose to run these hotels on the management pattern of private hoteliers with suitable modifications;

(c) whether it is also a fact that quality control measures with regard to eatables and food preparations are not generally adhered to in the Government hotels;

(d) whether it is also a fact that pilferage of material by the hotel management and staff is the main reason for losses; and

(e) if so, what remedial measures are proposed to be taken by Government in this regard?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P.